

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.122/98

Thursday, this the 22nd day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

KK Sivasankaran,  
V/T 907, SCP/Alwaye,  
Kovattu House,  
Thuruthu, Aluva.P.O.

- Applicant

By Advocate Mr B Gopakumar

Vs

1. Union of India represented by  
the General Manager,  
Southern Railway,  
Madras-3.

2. Divisional Personnel Officer,  
Personnel Branch,  
Southern Railway,  
Trivandrum-14.

- Respondents

By Advocate Mr PA Mohamed

The application having been heard on 22.1.98 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant has made a representation to the first  
respondent for refixation of his seniority and attendant  
benefits on 5.6.97. Finding no response he followed it  
up with a reminder A-3. It is on finding that there is still no  
response that the applicant has filed this application

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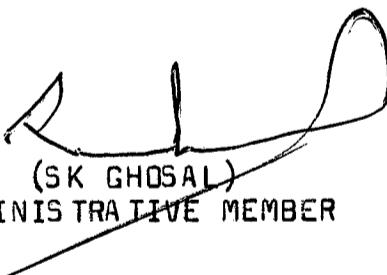
for a direction to the first respondent to consider and dispose of the representations made by him.

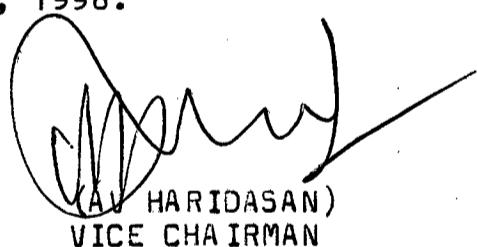
2. When the application came up for hearing, standing counsel appearing for the respondents stated that these representations of the applicant A-2 and A-3 would be considered and disposed of with a speaking order to the applicant within a period of three months.

3. In the light of what is stated above, we dispose with a direction of this application ~~to~~ to the first respondent to consider the representation submitted by the applicant A-2 and A-3 in the light of the rules and instructions on the subject and to give the applicant a speaking order as expeditiously as possible, at any rate, not later than a period of three months from the date of receipt of a copy of this order.

No costs.

Dated, the 22nd January, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(V. V. HARIDASAN)  
VICE CHAIRMAN

trs/221

LIST OF ANNEXURES

1. Annexure A-2 : Representation dt. 5-6-97 sent by the applicant to the 1st respondent.
2. Annexure A-3 : Representation dt. 22-11-97 sent by the applicant to the 1st respondent.

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